

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 8

COMP. APPL./151(CH)
And
CA(CAA) No. 19/Chd/Chd/2024
(1st Motion)

IN THE MATTER OF:

Akm Holding Pvt. Ltd.

...Transferor Company

And

Hightime Spirits Pvt. Ltd.

...Transferee Company

Under Section: 230-232, R 154 NCLT

Order delivered on 22.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in CA
No.151/2024

: Ms. Deepali Garg, PCS

ORDER

COMP. APPL./151(CH) & CA(CAA) No. 19/Chd/Chd/2024

In compliance of the last order, a short note has been e-filed by learned authorised representative on behalf of the applicant. Let the physical copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. Let the matter be listed before the regular Bench on 07.08.2024 in the supplementary list.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja